

Hon'ble Member Shri Panigrahi. The position is reported to be as follows :—

(a) In the year 1962-63, there were 68 Khadi Centres out of which 45 had gradually closed down by 31-3-67 and the remaining 23 by 5-1-68. The reasons for the closure of these Centres are :

(i) The heavy accumulation of unsold stocks of Khadi;

(ii) The shortage of working capital with the State Board because the State Board had not repaid the previous loans to the Khadi & Village Industries Commission and the Commission was obliged to stop further financial assistance; and

(iii) Non-extension of financial assistance to the State Board by the State Government.

While it is difficult to precisely estimate the actual number of persons thus thrown out of employment, it has to be presumed that a large number of people would have been affected by the closure of these Centres.

(b) The Government of Orissa has already appointed a Committee to examine the working of the Khadi & Village Industries Board and the report of this Committee is awaited. The question of any action to revive the Centres would be considered by the State Government on receipt of this Report.

MR. SPEAKER: Including you, Mr. Sharma, all may resume their seats. For the last three or four days I have been receiving Calling Attention Notices, Adjournment Motions and notices for short-notice discussions about the strike by Delhi teachers. All that we can do on the floor of the House is to have a short-duration discussion. Let us fix up the time. There is the No-confidence Motion that is coming up today. We cannot postpone it.

SHRI SURENDRANATH DWIVEDI (Kendrapara): We can have it tomorrow.

MR. SPEAKER: I have accepted it in principle. Let us fix up a convenient time for it.

SHRI INDRAJIT GUPTA (Alipore): Do not delay it, that is all we request.

MR. SPEAKER: I shall fix up the time as quickly as possible. Six hours have been allotted for the No-confidence Motion. It may be exceeded by 45 minutes or an hour and it may even continue tomorrow. As I said, I have accepted it in principle and I also realise the urgency of it.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): In the meantime the Administration may be asked to release the arrested teachers till tomorrow.

MR. SPEAKER: I wish Parliament gives me that power (*Interruptions*). Order, order. All the points that hon. Members want to raise now will be discussed then. As early as our work enables me I will fix up the time, but priorities cannot be given up.

SHRI D. C. SHARMA: Sir, if the Bengal Speaker can have that power, why cannot you have that power (*Interruptions*)?

श्री शिव चन्द्र झा (मधुवनी): एक व्यवस्था का सवाल है अध्यक्ष महोदय नियम 49 के मुताबिक। उस में यह कहा है :

12 Hrs.

RE. STRIKE BY DELHI TEACHERS
SEVERAL HON. MEMBERS rose—

MR. SPEAKER: Order, order. All hon. Members may resume their seats.

SHRI D. C. SHARMA (Gurdaspur):
What about the strike by Delhi teachers?

"When all the questions for which oral answers are desired have been called, the Speaker may, if time permits, call again any question which has not been asked by reason of the absence of the member in whose name it stands, and may also permit a member to ask a question standing in the name of another member, if so authorised by him."

घ्रापने कहा कि मैं ऐबसेंट था अपने सवाल के वक्त पर तो अब मैं घ्रा गया हूँ और नियम यह कहता है कि मेम्बर के आ जाने जाने पर स्पीकर उस सवाल के लिए इजाजत दे सकते हैं तो मुझे तो घ्राप ने इजाजत नहीं दिया है..... ।

MR. SPEAKER : That is during the Question Hour. After the Question List is exhausted if there is time in the Question Hour the Speaker may call the names of the absent Members in order. But the Question Hours is over here and not the list. Not only the questions tabled by hon. Members who were absent when their names were called but the questions of those who are present and whose questions have not been reached also go when the Question Hour is over.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER COMPANIES ACT, ETC.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED) : I beg to lay on the Table—

- (1) A copy of Notification No. G.S.R. 129 published in Gazette of India dated the 20th January, 1968, under sub-section (3) of section 641 of the Companies Act, 1956, making further alterations in the Schedules II and VI to the Companies Act, 1956. [Placed in Library. See No. LT-212/68].

- (2) (i) Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, for the year 1966-67, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) A copy of the Annual Report of the Hindustan Photo Films Manufacturing Company Limited, for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-213/68.]

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :—

- (1) The Export of Frog Legs (Inspection) Amendment Rules, 1967, published in Notification No. S. O. 4582 in Gazette of India dated the 21st December, 1967.
- (2) The Export of Jute Sacking Cloth (Inspection) Rules, 1967, published in Notification No. S.O. 90 in Gazette of India dated the 3rd January, 1968.
- (3) The Export of Footwear (Inspection) Amendment Rules, 1967, published in Notification No. S.O. 312 in Gazette of India dated the 17th January, 1968. [Placed in Library. See No. LT-314/68.]

NOTIFICATION UNDER INCOME-TAX ACT

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI KRISHNA CHANDRA PANT) : I beg to lay on the Table :—

- (1) A copy of the Income-tax (Sixth Amendment) Rules, 1967, published